GOVERNMENT OF INDIA MINISTRY OF COAL

LOK SABHA UNSTARRED QUESTION NO. 1866 TO BE ANSWERED ON 03.07.2019

Coal Mining

1866. SHRI JAYADEV GALLA:

Will the Minister of COAL be pleased to state:

- (a) whether Andhra Pradesh Mineral Development Corporation as coal mining company has been allocated designated coal areas of West Godavari and Krishna District;
- (b) if so, the details thereof;
- (c) whether various stakeholders have been consulted in this regard and if so, the details and the outcome thereof:
- (d) the reaction of the Government on the views expressed by various stakeholders; and
- (e) whether the Ministry propose to reconsider the decision and if so, the details and the reasons therefor?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

- (a) & (b): No, sir.
- (c) to (e): Ministry of Coal had received a proposal from Government of Andhra Pradesh regarding deletion of area of West Godavari and Krishna District which have coal resources from M/s Singareni Collieries Company Limited (SCCL) and designate the same in favour of Andhra Pradesh Mineral Development Corporation as the Coal Mining Company. After consulting all stake holders, the Ministry has not agreed to the proposal of Government of Andhra Pradesh. However the State Government was informed that it can get coal linkages from Government of India as per New Coal Distribution Policy and Andhra Pradesh Mineral Development Corporation can apply for the coal blocks under the provisions of Coal Mines (Special Provisions) Act, 2015 and the rules made thereunder. As informed by SCCL, the reserves in these blocks are indicated/inferred category.
